

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 134(ND)/2013
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Smt. Ina Malhotra
Hon'ble Member (J)



**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 7.10.2016**

NAME OF THE COMPANY: Alpee Enterprises Pvt. Ltd. & Ors.

V/s.

M/s. SAS Hospitality Pvt. Ltd.


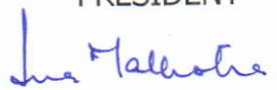
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MS. NADIA RAFIQ, Adv		R-14	
2.	Ms. MANISHA CHAUDHARY, Adv			
3.	MR. KARAN MALHOTRA, Adv			
4.	MR. MANSUMYER SINGH, Adv			
5.	MR. HIMANSHU VIJ, Adv			
			R-5	

Order

On the last date of hearing, one last opportunity was granted to the parties to settle the matter amicably within a period of three weeks. It has now been reported that no amicable settlement could be reached.

List for arguments on 09-11-2016


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(INA MALHOTRA)
MEMBER (J)